

[Secretary]

(ii) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 19th December, 1968, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967 :-

"That the time appointed for the presentation of the Report of the Joint Committee of the houses on the Bill to provide that the operation of the economic system does not result in the concentration of economic power to the common detriment, for the control of monopolies, for the prohibition of monopolistic and restrictive trade practices and for matters connected therewith or incidental thereto, be further extended upto the last day of the second week of the 67th (February-March 1969) Session of the Rajya Sabha."

PUBLIC ACCOUNTS COMMITTEE

and Thirty-eighth Reports.

SHRI DATTATRAYA KUNTE (Kolaba): I beg to present the following reports of the Public Accounts Committee :

(i) Thirty-fifth Report on action taken by Government on the recommendations of Committee contained in their Sixth and Thirteenth Reports relating to Posts and Telegraphs Accounts.

Thirty-eighth Report on action taken by Government on the recommendations of the Committee contained in their Seventieth Report (Third Lok Sabha) on Paragraph 10 of Audit Report (Defence Services 1966-Manufacture of Engines.

12.30 hrs.

PETITIONS *Re.* : DEVELOPMENT OF KUTCH AND BIMALGAR-TALCHER RAIL LINK.

श्री जार्ज फरेन्ड्रीज् (बम्बई दक्षिण) : अध्यक्ष महोदय, मैं कच्छ क्षेत्र के विकास के

बारे में श्री विपिन चन्द्र जे० भन्तनी तथा अन्य व्यक्तियों से प्राप्त एक याचिका पेश करता हूँ ।

SHRI S. KUNDU (Balasore) : Sir, I beg to present a petition signed by Shri H. K. Sahu, Secretary, Railway Users' Committee, Rourkela and more than 11,000 other citizens, demanding the construction of Bimlagarh-Talcher rail link and a rail coach to be provided from Rourkela to Puri.

12-30½ hrs.

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES BILL

Appointment of Members to Joint Committee

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI RAGHUNATH REDDY) : I beg to move :

"That Shri P. K. Vasudevan Nair, Member of Lok Sabha be appointed to the Joint Committee of the Houses on the Monopolies and Restrictive Trade Practices Bill, 1967 in the vacancy caused by the resignation of Shri Indrajit Gupta with effect from the 13th December, 1968."

MR. SPEAKER : The question is :

"That Shri P. K. Vasudevan Nair, Member of Lok Sabha be appointed to the Joint Committee of the House on the Monopolies and Restrictive Trade Practices Bill, 1967 in the vacancy caused by the resignation of Shri Indrajit Gupta with effect from the 13th December, 1968."

The motion was adopted

12.31 hrs.

BUSINESS OF THE HOUSE

SEVERAL HON MEMBERS *rose.*

MR. SPEAKER : The last discussion

which we have put down today about Calcutta will be postponed to the next session. Now, I will hear one by one.

श्री भजहरि महता (पुरलिया) : अध्यक्ष महोदय, मैं धारा 377 में आपकी इजाजत लेकर एक घटना आपके ध्यान में लाना चाहता हूँ। मैं पुरलिया जिला-जितान गांव से आता हूँ। गत 10 दिसम्बर रात को बारह बजे हमारा घर, फसल, अनाज, गाय, भैंस सब कुछ जला दिया गया। ऐसा सबूत मिला है कि मैं राजनीतिक खिलवाड़ का शिकार बन गया हूँ। मेरा शक है कि यह कांग्रेस के सदस्य तथा आंचल प्रधान नेताई महतो के जरिये हुआ है, क्योंकि उनके घर में रहने वाला एक आदमी हरीराम महतो को पुलिस ने एरेस्ट किया है। मैं गृह-मंत्री महोदय के द्वारा इसका प्रतिकार चाहता हूँ।

MR. SPEAKER : This was brought to my notice at 10.45. I am told this happened 10 days ago. I tried to convince them that after 10 days, this should not be raised in the House. But I could not convince them. Then I thought, he is a simple member and he may bring it to the notice of the House.

SHRI JYOTIRMOY BASU (Diamond Harbour) : It is a very serious matter.

MR. SPEAKER : Government will take note of it. If anything can be done, they will certainly take note of it.

SHRI J. M. BISWAS (Bankaura) : The Home Minister can throw some light on it.

MR. SPEAKER : How can he now? I myself came to know of it only at 10-45.

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : Let him promise he will look into it. The Minister of Home Affairs (Shri Y. B. Chavan) : I will look into it.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : It should not be attributed to the Congress. (Interruption). How can it be attributed to the Congress?

MR. SPEAKER : Two or three hon. members came to me and said that they wanted to represent something and today is the last day of the session. I also thought that today is the last day, but those points cannot be answered by the Ministers, because they must be given some notice to collect information. Therefore, I do not expect the ministers to give any information now. But if there are some important matters, I will fix up sometime after the non-official work is over, half an hour or something like that, when they can be raised. I hope the Minister of Parliamentary Affairs and one or two other ministers will be here.

SHRI RANGA (Srikakulam) : Let them put it in writing and give it to the ministers.

MR. SPEAKER : Whatever they want to do irregularly, I am trying to regularise it. (Interruptions).

Papers were being laid and Members were shouting . . . (Interruptions). When I am myself trying to accommodate you, why should you make this noise (Interruption).

श्री रामाबतार शास्त्री (पटना) : अध्यक्ष महोदय, मैं अभी पटना से आया हूँ—...

MR. SPEAKER : Instead of shouting, could you not spare one minute to come to me and tell me what you wanted to say? Could you not do it; could you not spare one minute of your precious time? I know you are a very important Member but you could have spared one minute to come to me and tell me about it. But you only want to make noise here. After all, Shri Banerjee came to me; Shri Jyotirmoy Basu also came to me. I think, it is only to embarrass the Government that you want to raise it here. I am trying to see how best to fit it in. In the evening after Government work and Private Member's business is done, if you have got the patience and maintain the quorum, let us sit for half an hour or one hour. I do not mind that; but do not make noise like this. I appeal to hon. Members not to do that.

SHRI S. M. BANERJEE (Kanpur) : I am extremely happy that you have very kindly taken this decision. At that time, whether it is 5 o'clock, or 6 o'clock some of the Ministers might not be there; so, my submission is that the Home Minister and the Education Minister specially should be present to decide about the teacher problem in U. P.

Secondly, the Kerala Government has been asked not to withdraw the cases against the Central Government employees. I do not want them to make a statement; I do not want to argue, but these are the two matters . . . (Interruption).

श्री रामसेवक यादव (बाराबंकी) : जैसा श्री आपने कहा—आज अन्तिम दिन है, मेरी आपसे ...

MR. SPEAKER : What is the point in my giving half an hour in the evening if you are raising it now ?

श्री रामसेवक यादव : मेरी आपसे निम्न प्रार्थना है कि अध्यापकों का जो मामला चल रहा है, उसका अन्तिम निर्णय हो जाना चाहिए। इसके लिए दो-तीन घण्टे, जितना भी बैठने की जरूरत है, हम बैठने के लिए तैयार हैं।

MR. SPEAKER : About the teachers, if the Education Minister has something to say, I will be very happy. It all depends on his convenience; I am not forcing him because I know the difficulties of the administration.

Now it is over. We shall take it up in the evening after the non-official business is over.

SHRI J. H. PATEL (Shimoga)
Spoke a few words in Kannada.

Item No. 9. Nine statements showing the action taken by Government on various assurances, promises and under takeings . . . (Interruption).

MR. SPEAKER : It is all over.

SHRI J. H. PATEL : *Spoke a few words in Kannada.*

MR. SPEAKER : This also was discussed in the last two or three days. About simultaneous translation, we have been examining one new method. At present we have got simultaneous translation in English and Hindi. We cannot have it in all the 16 languages but if one more channel could be added so that if somebody speaks in Kannada or Tamil it could be translated in English and Hindi. There are some hon. Members who really do not know English and Hindi; they only know their mother tongue. So, we are seeing if one more channel could be added so that if some one makes a Telugu, Tamil or Kannada speech it could be translated into English and Hindi. We have been examining if it is possible.

श्री रवि राय (पुरी) : बजट सेशन से पहले हो जाना चाहिये।

MR. SPEAKER : That may not be possible because so many problems are there. It may not be possible by the Budget session because you have to import some equipment and train translators in all the 14 languages. But we are at it. I have discussed it. I may assure the hon. Member that we are also as anxious as the hon. Member.

SHRI J. H. PATEL : Thank you.

12.40 hrs.

MOTION UNDER RULE 388

Suspension of Proviso to Rule 74 in relation to constitution (Twenty Second Amendment) Bill.

THE MINISTRY OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Sir I beg to move :

“That this House do suspend the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Bill further to amend the Constitution of India, to a Joint Committee of the Houses.”

MR. SPEAKER : The question is :